

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-189(ND)/2017

IN THE MATTER OF:

State Bank of India

Vs.

Namdhari Food International Pvt. Ltd.

.....PETITIONER

..... RESPONDENT

SECTION

Under Section 7 IBC, 2016

Order delivered on 08.08.2018

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Resolution Applicant

: Mr. Nitin Mishra, Advocate

For the petitioner

: Ms. Pooja Mahajan, Mr. Savar Malhotra, Advocate

For the Respondents

:

For Income Tax Department

:

ORDER

Learned counsel for RP, Resolution applicant as well as opposing operational creditor to the resolution plan are present. In relation to the opposing operational creditor, learned counsel for operational creditor seeks for an adjournment since the main counsel in this matter is not present. Taking into consideration the said representation the matter is posted on 13.08.2018 for arguments of the operational creditor who is opposing the resolution plan. No further adjournment will be granted on the said day.

—sd—

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

Varinder Kumar

—sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)